

**NOTICE**

In partial modification to the Judicial Assignment of the Aurangabad Bench, which has come into effect from 20<sup>th</sup> August 2018 (Partially modified on 18<sup>th</sup> September 2018, 15<sup>th</sup> October 2018 and 16<sup>th</sup> October 2018), it is hereby notified for the Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from **22<sup>nd</sup> October 2018** :

The Hon'ble Shri Justice <b>P. B. VARALE</b> AND The Hon'ble Shri Justice <b>MANISH PITALE</b>  <b>COMMERCIAL DIVISION BENCH</b>	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions of the year 2017 (B) Civil PILs from the year 2016 onwards. (C) All Civil Writ Petitions for final hearing from 2011 onwards. (D) All Civil work not assigned to other Courts.
The Hon'ble Shri Justice <b>S. P. DESHMUKH</b> AND The Hon'ble Shri Justice <b>K.K. SONAWANE</b>	For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Letters Patent Appeals.
The Hon'ble Shri Justice <b>R.V. GHUGE</b>	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions. (B) All Arbitration matters. (C) All Appeals from Orders. (D) All Civil Revision Applications. (E) All Civil Contempt matters. (F) All Civil work not assigned to other Courts.
The Hon'ble Shri Justice <b>V. L. ACHLIYA</b>	For admission, hearing and order matters therein :- (A) Regular Bail Applications (B) Criminal Writ Petitions and Criminal Revision applications of even years.
The Hon'ble Shri Justice <b>P. R. BORA</b>	For admission, hearing and order matters therein :- (A) First Appeals of even years.
The Hon'ble Shri Justice <b>ARUN M. DHAVALÉ</b>	For admission, hearing and order matters therein :- (A) All Second Appeals.

**NOTE**

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri. Justice S. P. Deshmukh** is allowed before the Division Bench presided over by **Hon'ble Shri. Justice T.V. Nalawade**.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice R. V. Ghuge** is allowed before the Court presided over by **Hon'ble Shri Justice V. L. Achliya**.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice Arun M. Dhavale** is allowed before the Court presided over by **Hon'ble Shri Justice S. M. Gavhane**.

By order

Date : 19<sup>th</sup> October 2018  
High Court, Appellate Side,  
Bombay.

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)